DIVISION BENCH ITEM NO.105

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

CP (IB) No.431/ALD/2019

CORAM:

1. **SHRI PRAVEEN GUPTA,**
   HON'BLE MEMBER (JUDICIAL)
2. **SHRI ASHISH VERMA,**
   HON'BLE MEMBER (TECHNICAL)

Date of Order: 15th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	**ENCRAFT INDIA PVT LTD V/S SHUBH SHRI ECO PLAST PVT LTD.**
UNDER SECTION	**9 IBC**

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Rahul Chaudhary, Adv. *: For the Operational Creditor*

Sh. Saurabh Misra, Adv. *: For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present through VC.

1. Ld. Counsel representing the Operational Creditor states that he does not wish to pursue the present petition and the same may be dismissed as withdrawn in view of a settlement having been reached *inser-se* between the Operational Creditor as well as the Corporate Debtor.

2. Ld. Counsel representing the Corporate Debtor endorses the same.

3. In view of the aforesaid position, the present petition is dismissed as withdrawn.

-Sd- ***-Sd-***

(Ashish Verma) **(Praveen Gupta)**
Member (Technical) **Member (Judicial)**

15th May, 2024

Bipul Kumar Tiwari
(Stenographer)